



LEGISLATIVE ASSEMBLY OF GOA

The Goa Supplementary Appropriation Bill, 1994

(Bill No. 1 of 1994)

(To be introduced in the Legislative Assembly of Goa)

GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PANAJI
MARCH, 1994

THE GOA SUPPLEMENTARY APPROPRIATION BILL, 1994

(Bill No. 1 of 1994)

A Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Goa for the services and purposes of the financial year 1993-94.

BE it enacted by the Legislative Assembly of Goa in the Forty-fifth Year of the Republic of India as follows:—

1. *Short title.*—This Act may be called the Goa Supplementary Appropriation Act, 1994.

2. *Issue of Rs. 1,76,37,25,100 out of the Consolidated Fund of the State of Goa for the financial year 1993-94.*—From and out of the Consolidated Fund of the State of Goa, there may be paid and applied sums not exceeding those specified in column 5 of the Schedule amounting in the aggregate to the sum of one hundred seventy six crores thirty seven lakhs twenty five thousand and one hundred rupees towards defraying the several charges which will come in course of payment during the financial year 1993-94 in respect of the services and purposes specified in column 2 of the Schedule.

3. *Appropriation.*—The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Goa, by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said financial year.

THE SCHEDULE

(See Sections 2 & 3)

No. of Demand	Services and purposes	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated Fund of the State of Goa	Total
1	2	3	4	5
		Rs.	Rs.	Rs.
1.	State Legislature	8,97,000	10,000	9,07,000
2.	Governor	—	12,38,000	12,38,000
3.	Council of Ministers	15,00,000	—	15,00,000
4.	Administration of Justice	8,94,000	—	8,94,000
6.	Land Revenue, Stamps and Registration	7,41,000	—	7,41,000
7.	State Excise, Sales Tax and Other Taxes and Duties	11,76,000	—	11,76,000
9.	Secretariat	28,49,000	—	28,49,000
10.	District Administration	26,43,000	—	26,43,000
11.	Treasury and Accounts Administration	5,33,000	—	5,33,000
12.	Police	82,02,000	—	82,02,000
13.	Jails	2,59,000	—	2,59,000
16.	Public Works	65,00,000	—	65,00,000
17.	Other Administrative Services	14,39,000	—	14,39,000
18.	Pension	30,00,000	—	30,00,000
20.	General Education	4,00,00,000	—	4,00,00,000
21.	Technical Education	14,19,000	—	14,19,000
22.	Sports and Youth Services	97,59,000	—	97,59,000
23.	Art and Culture	23,26,000	—	23,26,000
24.	Medical and Public Health	2,34,85,000	—	2,34,85,000
26.	Water Supply and Sanitation	9,97,07,600	12,500	9,97,20,100
27.	Housing	20,00,000	—	20,00,000
28.	Urban Development	52,25,000	—	52,25,000
29.	Information and Publicity	7,00,000	—	7,00,000
30.	Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes	1,29,000	—	1,29,000
31.	Labour and Employment	16,50,000	—	16,50,000
32.	Social Security and Nutrition	40,10,000	—	40,10,000

1	2	3	4	5
		Rs.	Rs.	Rs.
34.	Agriculture	45,33,000	—	45,33,000
35.	Animal Husbandry including Dairy	5,20,000	—	5,20,000
36.	Fisheries	5,54,000	—	5,54,000
37.	Forestry and Wild Life	12,00,000	—	12,00,000
38.	Food and Civil Supplies	6,20,000	—	6,20,000
40.	Community Development and Pan-chayat	23,68,000	—	23,68,000
41.	Special Area Programme	39,05,000	—	39,05,000
42.	Irrigation and Flood Control ...	35,91,000	—	35,91,000
43.	Energy	4,79,41,000	—	4,79,41,000
44.	Industries and Minerals	1,35,10,000	—	1,35,10,000
45.	Ports and Lighthouses	1,34,000	—	1,34,000
46.	Roads and Bridges	2,66,88,000	—	2,66,88,000
48.	Inland Water Transport Services ...	35,15,000	—	35,15,000
49.	Tourism	19,13,000	—	19,13,000
50.	Census, Surveys and Statistics ...	4,02,000	—	4,02,000
—	Public Debt	—	1,43,00,27,000	1,43,00,27,000
	Total	33,24,37,600	1,43,12,87,500	1,76,37,25,100

Financial Memorandum

Provision is made in the Bill to appropriate for certain services and purposes expressed in the Schedule during the financial year ending 31st March, 1994 a sum of Rs. 1,76,37,25,100 over and above the amounts granted for those services for the financial year 1993-94. The amount mentioned above consists of Rs. 23,88,81,000 on Revenue Account and Rs. 1,52,48,44,100 on Capital Account.

This Bill is introduced in pursuance of Article 205(1) read with Article 204 of the Constitution of India to provide for the Supplementary Appropriation out of the Consolidated Fund of the State of Goa of the moneys required to meet the amounts required on certain services during the financial year, 1993-94 in excess of the amounts granted for those services.

Panaji,
March, 1994.

DR. WILFRED D'SOUZA
Chief Minister

Legislative Assembly of Goa

A

BILL

To give effect to the financial proposal of the State of Goa for the financial year 1993-94.

The Governor has, in pursuance of clauses (1) and (3) of Article 207 of the Constitution of India, recommended to the Legislative Assembly, the introduction and consideration of the Bill.

ASHOK B. ULMAN

Secretary, Legislature Department